

Dharna by women refugees from Pakistan

8465. SHRISANATKUMAR MANDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether refugee women from Pakistan staged dharna outside his residence during the last month to protest against Government's decision to close down the Welfare centres in the capital which has blocked their only avenue of earning a living;

(b) if so, the reasons to close these welfare centres; and

(c) what steps Government propose to take to reactivate these Centres and make them viable units?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir. According to the Delhi Administration, there is no proposal to close the training-cum-production centres.

(b) Does not arise.

(c) The Delhi Administration is making all efforts to ensure that continuous work is made available to the workers at these centres.

Publication of Magazine 'UDIT' by IAAI

8466. SHRISANATKUMAR MANDAL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether a magazine named 'Udit' published by the International Airports Authority of India (IAAI) was launched on 4 April last;

(b) if so, the foreign firm who published this magazine and for what consideration;

(c) the agency selected for preparing the material for publication of this magazine and the amount paid therefor; and

(d) the manner of selection for this agency; the period for which selected and the terms and conditions regulating the payment of remuneration therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) The magazine is being published by IAAI and the printing work is being done by a foreign firm.

(c) and (d). The selection of articles, etc. for publication is made by an in house team engaged by IAAI which assists the Editorial Board in this behalf.

Enquiries under the Illegal Migrants (Determination by Tribunals) Act, 1983

8467. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases filed under the Illegal Migrants (Determination by Tribunals) Act, 1983, year-wise since the inception of the Tribunals;

(b) the number of cases pending on the 1st of January, each year;

(c) the number of cases disposed of, year-wise by the Tribunals;

(d) in the case decided by the Tribunals, year-wise the number of persons found to be foreign nationals; and

(e) the number of persons not found to be foreign nationals?